## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:2557 ANSWERED ON:10.03.2000 FOREIGN CHANNELS CHARAN DAS MAHANT

(b) if so, the reasons therefor;

(b): Does not arise.

subject to other laws of the land.

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to bring foreign T.V. channels under the purview of Press Council;

(c) whether there are different provisions for domestic and foreign channels; and	
(d) if so, the details thereof?	
Answer	
MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASATINDS MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT	H
(SHRI ARUN JAITLEY)	
(a): No, Sir.	

(c) & (d): The programmes of foreign Satellite Channels are uplinked fromoutside the country and therefore, do not fall under the ambit of Indian laws as of now, unless decoders are required for their reception in which case their programmes/advertisements, when transmitted through a cable operator, are required to adhere to the programme/advertisement codes prescribed under the Cable Television Networks (Regulation) Act, 1995. In so far as Indian privatechannels uplinked from within the country are concerned, their programmes are required to adhere to the programme and advertisement codes followed by Doordarshan. Moreover, they are